CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 473/MP/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 seeking appropriate directions against the unilateral raising and recovery of Supplementary Energy Charges and Supplementary Capacity Charges towards Emission Control Systems, including Combustion Modification System (CMS) for NOx Control and Flue Gas Desulphurization (FGD) for SO2 control, by NTPC Tamil Nadu Energy Company Limited (NTECL), prior to determination of the admissible supplementary tariff by the Hon'ble Commission, and for consequential protective and interim reliefs.
Petitioner	:	TNPDCL
Respondent(s)	:	NTECL
Date of hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anusha Nagarajan, Advocate, TNPDCL Ms. Swapna Seshadri, Advocate, NTECL Ms. Ritu Apurva, Advocate, NTECL Ms. Nishtha Wadhwa, Advocate, NTECL Ms. Pragya Pushkar, Advocate, NTECL

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner *inter alia* submitted that the present Petition seeks interim protection against the raising and recovery of supplementary bills towards the CMS and FGD systems, in the absence of determination or approval of the corresponding supplementary or provisional tariff by the Commission. She pointed out that NTECL's Petition No. 543/GT/2026, seeking determination of supplementary tariff for both CMS and FGD systems, along with permission for provisional billing, is pending consideration before the Commission, and, until the said tariff is determined and the prayer for provisional billing is decided, NTECL cannot raise or recover such charges. She further requested that the interim protection against coercive recovery measures granted may continue in the meantime. Learned counsel also sought permission to file a rejoinder to NTECL's reply.

3. Learned counsel for the Respondent opposed the prayer for interim relief and advanced submissions in support of the supplementary invoices raised towards implementation of the Emission Control Systems.

4. The Commission, after hearing the parties, directed as under:

a) The Petitioner is permitted to file its rejoinder on or before **13.11.2026**, after serving a copy on the Respondent.

b) In the interim, no precipitative action shall be taken against the Petitioner till the next date of hearing.

5. The Petition shall be listed for hearing on **26.11.2026**, along with Petition No. 543/GT/2026.

By order of the Commission

Sd/-
(Monojit Sehrawat)
Deputy Chief (Law)